

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.23
C.P. No.104/BB/2023**

IN THE MATTER OF:

M/s. Indo American Hybrid Seeds (India) Pvt. Ltd. ... Petitioner

Order under Section 55(3) of Companies Act, 2013

Order delivered on 31.05.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri B. V. Ramesh

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. It is noticed that on 04.04.2024, the following order was passed;

“2. Report from the ROC is still awaited. Therefore, further 15 days’ time is granted to ROC to file its report, failing which ROC’s representative is required to be present on the next date of hearing and to explain the reason for the non-submission of report.”

However, today also there is no representation for the ROC nor filed its report. Therefore, final two weeks’ time is granted to the ROC for filing its report, failing which the matter will be decided based on the records available. Thereafter, one weeks’ time is granted to the Petitioner to file their response/reply to the said report, after serving a copy on the other side.

3. List the matter on **01.07.2024**.

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)**

Anishma